

**SHRI DARUR PULLAJAH:** In view of the fact that in many States there is lot of variation regarding the compensation of land value, whether Government propose to have uniform policy? In some States they are paying half of the market value as compensation while in others it is made on the basis of land revenue. There should be uniformity in the compensation of land as per the category of land.

**SHRI SURJIT SINGH BARNALA:** This is mainly the concern of the State Government. The quality of land is different in different States.

**श्री राम नरेश कुरावाहा :** उत्तर प्रदेश में काफ़ी ज़ाली बयनामे हुए हैं, और ज़मींदारी एबालिशन एक्ट की धारा 229(बी) के अन्तर्गत एक तरफ़ा फ़ैसले करा के बहुत से लोगों ने गरीबों की भूमि पर कब्ज़ा कर लिया है। क्या मैं आशा करूँ कि मंत्री महोदय ऐसी पद्धति अपनायेंगे कि मौके पर जांच कर सही मालिकों को, जिन्हें धोखा दे कर, या जालसाज़ी कर के बेदखल किया गया है, फिर से ज़मीन दिलाई जाये ?

**SHRI SURJIT SINGH BARNALA:** The question does not relate to the Orissa State. It relates to U.P. I do not have the information.

### Time Capsule

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\*374. **SHRI JYOTIRMOY BOSU :**  
**SHRI MUKHTIAR SINGH**  
**MALIK:**

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to refer to the reply given to Unstarred Question No. 18 on the 14th November, 1977 regarding "Time Capsule" and state:

(a) whether digging out operation has started; and

(b) if so, when exactly the 'Time Capsule' is expected to be dug out?

**THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER):** (a) and (b). The digging operation started on the 28th November, 1977 and the Time Capsule was taken out on 8th December, 1977.

**SHRI JYOTIRMOY BOSU:** Will the hon'ble Minister kindly tell the House as to what follow-up action does he propose to take especially against those who fabricated and distorted history?

**MR. SPEAKER:** They have not yet opened it.

**SHRI JYOTIRMOY BOSU:** At the same time will he give an assurance to the House that those who have been responsible for distorting and fabricating things would be removed from their positions—particularly from the academic field altogether so as to maintain the standards.

**DR. PRATAP CHANDRA CHUNDER:** As I have already stated the Capsule was taken out on 8th December. The whole operation was supervised by a Parliamentary Committee led by Shri Yagya Datt Sharma and six other Members.

Actually, this Time Capsule was taken to Tis Hazari Treasury for safe custody and for taking it to the National Physical Laboratory on 20th December when it will be opened there. The difficulty in opening the Time Capsule lies in this. The capsule consists of two shells. First, the content were put in a Copper shell which was sealed by Bhabha Atomic Research Centre at Bombay and later on this shell was taken to Visakhapatnam where Bharat Heavy Plates & Vessels Ltd. sealed it in a stainless steel shell. So, this requires the help of the scientists because if flame-charge method is used, then the contents may be damaged. That is why

we have approached the Bhabha Atomic Research Centre and also Bharat Heavy Plates and Vessels Ltd., Visakhapatnam to help us. That is why it is taking sometime. As regards the contents we have already said that it will be made known to the Members after we know what is the content. After that only we will be in a position to think of action because we do not know what is the actual content. I made it clear that the Ministry possesses some papers which are supposed to be copies. Unless the actual contents are brought out and compared with what we have got, we will not be in a position to say what action could be taken.

**SHRI JYOTIRMOY BOSU:** The hon. Minister should have taken steps at least to enlighten the House that if the copy does not tally with the original letters to be taken out, he would ensure that those who had distorted and fabricated the version would be given exemplary punishment so that nobody again in future does this kind of mischief. Would he assure the House that he would take stringent action against them so that nobody in future does the mischief?

**MR. SPEAKER:** After looking into the original, that question will be looked into. That is what he said.

**SHRI JYOTIRMOY BOSU:** He has not said that.

**DR. PRATAP CHANDRA CHUNDER:** When we compare the original content with the copies and find that there is some distortion then we shall consider what steps will be appropriate in this case.

**SHRI JYOTIRMOY BOSU:** Once the original is taken out, the matter should be displayed. Would he assure the House that he would lay the contention on the Table of the House? Would he also arrange to circulate the photostat copy of the same to the hon. Members as also to the public in general? Will he also kindly spell out

if his Ministry is planning to write the correct version and put another shell?

**DR. PRATAP CHANDRA CHUNDER:** I have already said that the contents would be made known to the Members of the House. As regards correcting the matter and putting another shell, the Government does not propose to do so. The Government does not propose to write history on its own behalf.

**SHRI JYOTIRMOY BOSU:** Would he arrange to circulate the photostat copy to the hon. Members?

**MR. SPEAKER:** He has said that the contents will be made known. But what procedure is to be followed, that he will think about.

**SHRI JYOTIRMOY BOSU:** No, Sir. Contents making known and supplying of photostat copy are two different things. Taking of Xerox copy costs only ten paise or 15 paise each. Let him assure the House that Xerox copy of the contents will be circulated to the hon. Members. He can easily do that.

**DR. PRATAP CHANDRA CHUNDER:** I have said that the copies will be furnished. Whether it will be typewritten copy or Xerox copy, he will consider that.

**SHRI MUKHTIAR SINGH MALIK:** Mr. Speaker, Sir, I would like to deal with some press reports to the effect that the officer who was responsible for divulging all these distorted versions is being harassed. He has been superceded. I should like to ask the hon. Minister whether the Government is going to protect that officer against harassment and victimisation.

**DR. PRATAP CHANDRA CHUNDER:** I shall examine the position. We do not know what sort of harassment the hon. Member is referring to.

**SHRI MUKHTIAR SINGH MALIK:** Three or four days back it came in *The Times of India*. This officer is being harassed and victimised. I am sorry it has not come to the notice of the

hon. Minister. Will he enquire into it?

**DR. PRATAP CHANDRA CHUNDER:** I have already said that we shall look into this matter, whether we have any power to stop any harassment will also have to be examined.

**MR. SPEAKER:** You have always the right and the duty to stop harassment.

**DR. PRATAP CHANDRA CHUNDER:** If the particular officer has gone back to the state government we can request the state government not to harass him. When the officer himself is not guilty of any offence, why should he be harassed?

**MR. SPEAKER:** If there is any complaint, kindly look into it.

**DR. PRATAP CHANDRA CHUNDER:** Of course I shall do that.

**श्री शरद यादव :** श्री मुख्तियार सिंह ने जो पूछा है उसी को मैं आगे बढ़ाना चाहता हूँ। शिक्षा मंत्री ने कहा कि अगर अफसर को तंग किया जा रहा है तो वे तत्काल कार्यवाही करेंगे और प्रोटेक्शन देंगे लेकिन क्या जिन्होंने इस इतिहास को तोड़ा-मरोड़ा है उन तमाम लोगों के लिए कुछ सजा का प्रावधान करेंगे और यदि ऐसा करने वाले हैं तो वे इस मभा को आश्वस्त करें।

**श्री प्रताप चन्द्र चन्द्र :** इन दोनों सवालों के जवाब मैं पहले ही दे चुका हूँ। मैंने कहा है कि अफसर के बारे में हम जांच करायेंगे।

**PROF. DILIP CHAKRAVARTY:** Will the hon. Minister agree with me on the need to create a climate in the country to ensure that the scholars feel free to speak out the truth? Will he agree with me that it is necessary to ensure that such scholarship is not encouraged in future which would like to satisfy the whims and caprices of the powers that be?

**MR. SPEAKER:** I do not think that anybody will differ from you on that.

**DR. PRATAP CHANDRA CHUNDER:** We agree with the hon. Member. So far as this government is concerned, it will not harass scholars.

**SHRI MOHD. SHAFI QURESHI:** In pursuance of a policy of denigrating Gandhi and Nehru, is the government contemplating to dig out the capsule which was buried in Shanti Vana?

**DR. PRATAP CHANDRA CHUNDER:** The Shantivan capsule will also be dug out; that was already made known to the House.

**SHRI SHAMBU NATH CHATURVEDI:** Does the officer concerned belong to the All India Services and is he not under the control and discipline of the central government? Will the Government assure the House that it is going to protect him from undue harassment?

**MR. SPEAKER:** He has answered that question already.

#### Central Housing Loans for Gujarat

\*380. **SHRI PRASANNABHAI MEHTA:** Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that Gujarat State had made plans to build houses for the low income group in the State;

(b) if so, whether many houses could not be completed due to the shortage of funds faced by the State Government;

(c) whether the Gujarat State Government have asked the Union Government to help the State in implementing the programme of building the houses for the low income group; and

(d) if so, how much loan has been sanctioned and is likely to be sanctioned for the implementation of these schemes during 1978?